

- (vii) All applications for expansion of the existing factories will be cleared automatically
- (viii) Applications for grant of industrial licences for the establishment of new sugar factories as well as expansion of existing units should be submitted to the Secretariat for Industrial Assistance (SIA) in the Department of Industrial Policy & Promotion, Ministry of Industry, New Delhi in Form IL, along with the prescribed fee of Rs. 2500/-. The applications received for grant of licences would be referred by SIA to the Department of Food and the concerned State Governments/UTs for their comments. If no comments are received from either Department of Food or the concerned State Governments/UTs within one month after their comments are asked for, it shall be deemed that they have no comments to offer. The Licensing Committee would thereafter consider the application for industrial licence and make appropriate recommendations.

2. The procedure and guidelines, as given above, are brought to the notice of the entrepreneurs for their information and guidance.

(Ashok Kumar)
Joint Secretary to the Government of India

F.No. 10(20)/96-LP New Delhi, the 10th January, 1997.

Forwarded to the Press Information Bureau for giving wide publicity to the contents of the above Press Note.

Press Information Officer,
Press Information Bureau,
New Delhi

Disinvestment Commission

167. SHRI MADHAVRAO SCINDIA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Disinvestment Commission has evolved a transparent system or mechanism for disinvestments as contemplated in the current year Budget;

(b) if so, the details; and

(c) the extent of disinvestment so far secured ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (c) The Disinvestment Commission has submitted its Report on 20.2.97.

12.01 hrs.

INTRODUCTION OF MINISTERS

THE PRIME MINISTER (SHRI H.D. DEVE GOWDA) : Sir, with your permission, I would like to introduce to you and through you to this august House my colleagues :

- | | |
|---------------------------|--|
| Shri Saifuddin Soz | – Minister of Environment and Forests |
| Shri M.P. Veerendra Kumar | – Minister of State of the Ministry of Finance |

12.02 hrs.

PAPERS LAID

Review on the working of and Annual Report of the National Small Industries Corporation Ltd., New Delhi for the year 1995-96 etc.

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : Sir, I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (a) (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 1995-96
- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Audited General thereon.

[Placed in Library. See No. LT 1328/97]

(b) (i) Statement regarding Review by the Government of the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1995-96.

(ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) alongwith reasons for delay in laying the papers mentioned at (b) of item (1) above.

[Placed in Library. See No. LT 1329/97]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1995-96, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Productivity Council, New Delhi, for the year 1995-96.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT 1330/97]

- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 1995-96, together with Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the Audited Accounts of the Khadi and Village Industries Commission Mumbai, for the year 1995-96.

[Placed in Library See No. LT 1331/97]

- (6) A copy of the Annual Report (Hindi and English versions) of the Controller-General of Patents, Design and Trade Marks for the year 1995-96, under section 155 of the Patents Act, 1970.

[Placed in Library See No. LT 1332/97]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1995-96, alongwith Audited Accounts

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for year 1995-96

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library See No. LT 1333/97]

Notification under Section 31 of the Securities and Exchange Board of India Act, 1992 etc.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : Sir, I beg to lay on the Table :

- (1) A copy of the SEBI (Foreign Institutional Investors) (Second Amendment) Regulations, 1996 (Hindi and English versions) published in Notification No. S.O. 799 (E) in Gazette of India dated the 19th November, 1996, under Section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library See No. LT 1334/97]

- (2) A copy of the Securities Contracts (Regulation) Amendment Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 581 (E) in Gazette of India dated the 23rd December, 1996, under sub-section (3) of the section 30 of the Securities Contracts (Regulation) Act, 1956

[Placed in Library See No. LT 1335/97]

- (3) A copy of the Cost Audit (Report) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 511 (E) in Gazette of India dated the 5th November, 1996, under sub-section (3) of section 642 of the Companies Act, 1956.

[Placed in Library See No. LT 1336/97]

- (4) A copy of the Notification No. G.S.R. 583 (E) (Hindi and English versions) published in Gazette of India dated the 23rd December, 1996 together with an explanatory memorandum making certain amendments in the Notification No. 10/96-Service Tax dated the 26th November, 1996, under sub-section (4) of section 94 of the Finance Act, 1994

[Placed in Library See No. LT 1337/97]

- (5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

G.S.R. 576 (E) and G.S.R. 577 (E) published in Gazette of India dated the 19th December, 1996 together with an explanatory memorandum extending the period for fulfilment of export obligation or regularisation of shortfall in export obligation.

[Placed in Library See No. LT 1338/97]

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 :

- (i) G.S.R. 465 (E) published in Gazette of India dated the 9th October, 1996 together with an explanatory memorandum containing corrigendum to Notification No. 38/95-CE dated the 26th December, 1995.

- (ii) G.S.R. 556 (E) published in Gazette of India dated the 5th December, 1996 together with an explanatory memorandum seeking to extend inter warehousing movement of Mineral Oil products without payment of duty to and from Trivendrum.

- (iii) The Central Excise (Tenth Amendment) Rules, 1996 published in Notification No. G.S.R. 584 (E) in Gazette of India dated the 26th December, 1996 together with an explanatory memorandum.

[Placed in Library See No. LT 1339/97]

- (7) A copy each of the following Notification (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :

- (i) The Income-tax (Tenth Amendment)